Manufacturers and MoHI have commissioned a study to understand the market for E-mobility in India. The Bureau of Energy Efficiency under the Ministry of Power has undertaken the task of formulating fuel efficiency regulations for Auto Industry for the year 2015 and 2020 to reduce Carbon Dioxide footprints of the automotive sector. To promote the mass rapid transport and to shift the inter-city transport from road to rail, the Delhi Metro Rail Corporation has set up a network of rapid transit system serving Delhi, Gurgaon, Noida and Ghaziabad in the National Capital Region.

India has ratified Annexes of International Convention for the Prevention of Pollution from Ships, 1973 as modified by the Protocol of 1978, which *inter alia* includes prevention of air pollution from ships. The aviation sector has already started reduction in fuel consumption and emissions by adopting better operational procedures such as minimum usage of auxiliary power unit, reduced flap takeoff and landings, idle reverse on landing, proper flight planning system, adhering to proper maintenance of aircraft, weight reductions in the form of reducing the weight of cabin equipment, catering services and avoiding carrying extra fuel on board.

## Projects from Rajasthan pending environmental clearance

2958. DR.GYAN PRAKASH PILANIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number and details of the projects from Rajasthan pending with Government for environmental clearance;

(b) the number and details of the projects granted environmental clearance during the last three years;

- (c) the details of the projects rejected with reasons therefor;
- (d) whether any new guidelines have been issued regarding environmental clearance; and
- (e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) As on 30.06.2011, a total of 29 projects from the State of Rajasthan covering the developmental sectors of hydropower sector including irrigation, thermal power, mining,

and building and construction projects, are pending with the Ministry of Environment and Forests for environmental clearance under the provisions of the Environmental Impact Assessment (EIA) Notification 2006.

(b) A total of 121 developmental projects from the State of Rajasthan covering the sectors as detailed in part (a) of the reply have been granted environmental clearance by the Ministry of Environment and Forests during the last three years and during the current year.

(c) A total of 6 projects of mining sector have been rejected the environmental clearance during the last three years and current year due to varying reasons such as non-compliance of the provisions and procedures prescribed in the Environmental Impact Assessment (EIA) Notification 2006 and Circulars of the Ministry, inadequate information on critical environmental parameters and deficiencies in the Environmental Impact Assessment (EIA) Report and Environ-mental Management Plans (EMP) furnished for these projects.

(d) and (e) For streamlining of the procedure under the EIA Notification 2006 have been prepared and uploaded on the Ministry website to facilitate better preparation of EIA-EMP Reports by the project proponents. A number of clarificatory Circulars on the EIA Notification 2006 and on the process for obtaining environmental clearance have also been uploaded on the Ministry's website.

## Pending proposal of BRO

2959. SHRI SANJAY RAUT: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that a number of road infrastructure development proposals of Border Roads Organisation (BRO) are pending with the Ministry for the necessary consent since long time;

- (b) if so, the details thereof; and
- (c) the reasons behind the delay in issuing necessary permission?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) Only three proposals of Border Roads Organisation (BRO), received recently, are in the consideration of the Ministry for clearance subject to conformity with the guidelines of the Forest (Conservation) Act, 1980. These proposals are: